

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 602 of 2020

IN THE MATTER OF:

Vipul Dilip Shah & Anr.

...Appellants

Versus

Parinee Developers Pvt. Ltd.,

Through IRP Mr. Subhash Chandra Modi & Anr.

...Respondents

Present:-

For Appellant: Mr. Chandra Prakash, Advocate.

**For Respondent: Mr. B. Gopalakrishnan and Ms. Reena,
Advocates for R-1.**

**Ms. Surekha Raman, Mr. Saahil Bijliwala and
Mr. Ferzana Behramkamdin, Advocates for R-2.**

Ms. Prachi Wazalwar, Intervener.

Ms. Ishita, Advocate for RP.

ORDER
(Virtual Mode)

02.11.2020 Learned Counsel for both sides seek further time for completing procedure under Section 12 A of IBC. It is accepted that there is no stay to the continuation of the CIRP.

List this Appeal on 27th November, 2020, by that time, if the procedure under Section 12 A is not completed, the Appeal will be taken up for hearing.

List the Appeal 'For Admission (After Notice) Hearing' **on 27th November, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

Basant B./nn/